



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, वाराणसी
UTTAR PRADESH POLLUTION CONTROL BOARD, VARANASI



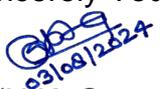
संदर्भ सं० / Ref.No. 436/NGT-OA No. 203 of 2023 In Re: Tushar Goswami /2024-25 दिनांक / Date- 03.08.2024
By E-mail

To,
The Registrar General,
Hon'ble National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg
New Delhi-110001.

Sub: **Regarding Submission of Status Report on behalf of the Respondent No.-10, Uttar Pradesh Pollution Control Board, in compliance to the order dated 29.05.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 203 of 2023 In Re: Tushar Goswami Versus Union of India & Others.**

Sir,
Kindly refer to the subject mentioned above. In compliance of the order dated 29.05.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 203 of 2023 In Re: Tushar Goswami Versus Union of India & Others, The Status Report on behalf of the Uttar Pradesh Pollution Control Board is enclosed herewith for your kind perusal and further necessary action.

Enclosures: As above

Sincerely Yours,

(U.K. Gupta)
Regional Officer

Copy to following for kind information & necessary action.

1. Member Secretary, U.P. Pollution Control Board, Lucknow.
2. Chief Environmental Officer (C-6), U.P. Pollution Control Board, Lucknow in compliance of the vide letter dt.H15227/C-6/Sa.-761/OANo.-203/23-24, date-02.08.2024.
3. Law Officer (I), U.P. Pollution Control Board, Lucknow.
4. Shri Pradeep Misra, Advocate, Supreme Court, B-235, Sector-XIX, Noida, District-GB Nagar, 201301.

Regional Officer

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
ORIGINAL APPLICATION NO- 203/ 2023**

IN THE MATTER OF:

Tushar Goswami

.....Applicant

Versus

Union of India & Ors.

.....Respondent

Order Date- 29.05.2024

Next Listing- 08.08.2024

**Status Report on behalf of the Respondent No.-10,
Uttar Pradesh Pollution Control Board, in compliance
to the order dated 29.05.2024 passed by the Hon'ble
National Green Tribunal, Principal Bench, New Delhi in
Original Application No. 203 of 2023 In Re: Tushar
Goswami Versus Union of India & Others**

That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide its order dated 29.05.2024 in Original Application No. 203 of 2023 In Re: Tushar Goswami Versus Union of India & Ors. has passed following directions:-

".....3. Learned Counsel for the UPPCB is directed to file report disclosing the status of recovery of EC..... "

Status Report-

1. That the Uttar Pradesh Pollution Control Board (hereinafter referred as UPPCB) vide its letters dated 23.11.2023 has imposed the Environmental Compensation of Rs. 17,12,500/- each, against both the responsible Project Proponents i.e. M/s Preveg Communication (India) Limited and M/s Lalloo Ji & Sons for a period from 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi, without obtaining prior consent to operate. The copies of the letters dated 23.11.2023 are being collectively attached as **Annexure No-1** to this status report.
2. That since the Environmental Compensation stated as above, was not recovered therefore the UPPCB vide its letter dated 15.01.2024 and dated 22.05.2024 respectively requested to the District Collector, Varanasi for the recovery of the Environmental Compensation of Rs. 17,12,500/- each against both the responsible Project Proponents. The copy of the letters dated 15.01.2024 and 22.05.2024 are being collectively attached as **Annexure No-2** to this status report.
3. That in pursuant to the above letters dated 15.01.2024 and 22.05.2024, the Officer Incharge (Collection), Collectorate, Varanasi vide its letter dated 10.06.2024 has informed that the tent city in question was situated at Mauja-Katesar, District-Chandauli and that the owners/directors of the said tent city reside in District-Ahmedabad, State of Gujarat, hence further action for recovery of environmental compensation should be made by authority concerns of the aforesaid Districts.

The copy of the letter dated 10.06.2024 is being attached as **Annexure No-3** to this status report.

4. That further in pursuant to the above letter dated 10.06.2024, UPPCB vide its letters dated 26.07.2024 has requested to the District Collector, Chandauli for the recovery of the Environmental Compensation of Rs. 17,12,500/- each against both the responsible Project Proponents in question. The copies of the letters dated 26.07.2024 are being collectively attached as **Annexure No-4** to this status report.
5. That further UPPCB has also requested to the Department of Environment, Forest and Climate Change, Government of Uttar Pradesh vide its letter dated 01.08.2024 for issuance of letter to the Gujarat Government regarding issuance of appropriate direction to the District Collector, District- Ahmedabad, State of Gujarat for recovery of the Environmental Compensation of Rs. 17,12,500/- each, against both the responsible Project Proponents in question. The copy of the letter dated 01.08.2024 is being attached as **Annexure No-5** to this status report.

The above status report on behalf of Respondent No.-10, UPPCB is placed before this Hon'ble National Green Tribunal for perusal and kind consideration.



(UK Gupta)

Regional Officer,
U.P. Pollution Control Board,
Varanasi



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No.....H03244./C-6/167/निकोप/VNS/2023

Date..23/11/23

ई-मेल/पंजीकृत

सेवा में,

मेसर्स प्रवेग कम्युनिकेशन (इण्डिया) लि०,
214, एथिना एवेन्यू, जैगदार शोरूम के पीछे, एसजी हाइवे,
गोटा, अहमदाबाद,
गुजरात-382481।

M.N-6353395698

विषय: इकाई मेसर्स प्रवेग कम्युनिकेशन इण्डिया लि० (वर्तमान नाम मेसर्स प्रवेग लि०), टेन्ट सिटी, वाराणसी, पैच नं०-1 एवं 2, अदर साइड ऑफ गंगा रिवर, कटेसर, वाराणसी को राज्य बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 06.11.2023 को निस्तारित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक राज्य बोर्ड के पत्रांक-एच.02687/सी०-6/एनओसी/167/वाराणसी/2023 दिनांक 06.11.2022 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा इकाई मेसर्स प्रवेग कम्युनिकेशन इण्डिया लि० (वर्तमान नाम मेसर्स प्रवेग लि०), टेन्ट सिटी, वाराणसी, पैच नं०-1 एवं 2, अदर साइड ऑफ गंगा रिवर, कटेसर, वाराणसी के विरुद्ध राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये बिना ही टेन्ट सिटी का संचालन किये जाने के कारण रू० 12,500/- प्रतिदिन की दर से उल्लंघन अवधि (दिनांक 15.01.2023 से दिनांक 31.05.2023 तक) हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में कारण बताओ नोटिस निर्गत किया गया था, जिसके संबंध में कोई उत्तर अथवा प्रत्यावेदन राज्य बोर्ड को प्राप्त नहीं हुआ है।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, वाराणसी के पत्र दिनांक 23.11.2023 द्वारा संस्तुति आख्या प्रेषित की गई है। आख्यानुसार इकाई को जारी कारण बताओ नोटिस में उल्लिखित उल्लंघन अवधि दिनांक 15.01.2023 से दिनांक 31.05.2023 तक (कुल 137 दिन) के सापेक्ष रू० 12500/- प्रतिदिन की दर से कुल अवधि 137 दिन हेतु रू० 1712500/- (रू० सत्तरह लाख बारह हजार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए कारण बताओ नोटिस दिनांक 06.11.2023 को निस्तारित किये जाने की संस्तुति की गई है।

अतः क्षेत्रीय अधिकारी की संस्तुति एवं उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये इकाई के विरुद्ध रू० 1712500/- (रू० सत्तरह लाख बारह हजार पाँच सौ मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये कारण बताओ नोटिस दिनांक 06.11.2022 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तों के अधीन निस्तारित किया जाता है:-

1. इकाई के विरुद्ध 137 उल्लंघनकारी दिवस हेतु रू० 1712500/- (रू० सत्तरह लाख बारह हजार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा किया जाना सुनिश्चित किया जाये।
2. गंगा नदी (पुनरूद्धार, संरक्षण और प्रबन्धन) प्राधिकरण आदेश, 2016 के प्राविधानों इकाई द्वारा के अन्तर्गत राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली द्वारा इकाई की स्थापना हेतु अनुमति प्राप्त करने के उपरान्त इकाई द्वारा राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21/22 के अन्तर्गत संचालनार्थ सहमति प्राप्त करने के उपरान्त ही अस्थायी टेन्ट सिटी का कार्य किया जाये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त-6)

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. आयुक्त, वाराणसी मण्डल, वाराणसी।
2. जिलाधिकारी, वाराणसी।
3. उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।
4. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, वाराणसी।

मुख्य पर्यावरण अधिकारी
(वृत्त-6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No..... H03249 / C-6/166/निक्षेप/VNS/2023

Date. 25/11/23

ई-मेल/पंजीकृत

सेवा में,

मेसर्स लल्लू जी एण्ड सन्स,
ए-2, शिवालिक विजनेस सेन्टर, एसजी हाइवे,
राजपथ क्लब, अहमदाबाद,
गुजरात-382481।

विषय: इकाई नं. 7984643270
इकाई मेसर्स लल्लू जी एण्ड सन्स (टेन्ट सिटी), निरान द टेन्ट सिटी, पैच-3, अदर साईट ऑफ रिवर गंगा, कटेसर, रामनगर, वाराणसी को राज्य बोर्ड द्वारा जारी कारण बताओ नोटिस दिनांक 06.11.2023 को निस्तारित किये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक राज्य बोर्ड के पत्रांक-एच.02686/सी0-6/एनओसी/166/वाराणसी/2023 दिनांक 06.11.2022 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा इकाई मेसर्स लल्लू जी एण्ड सन्स (टेन्ट सिटी), निरान द टेन्ट सिटी, पैच-3, अदर साईट ऑफ रिवर गंगा, कटेसर, रामनगर, वाराणसी के विरुद्ध राज्य बोर्ड से सहमति जल एवं वायु प्राप्त किये बिना ही टेन्ट सिटी का संचालन किये जाने के कारण रु0 12,500/- प्रतिदिन की दर से उल्लंघन अवधि (दिनांक 15.01.2023 से दिनांक 31.05.2023 तक) हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में कारण बताओ नोटिस निर्गत किया गया था, जिसके संबंध में कोई उत्तर अथवा प्रत्यावेदन राज्य बोर्ड को प्राप्त नहीं हुआ है।

उक्त के परिप्रेक्ष्य में क्षेत्रीय अधिकारी, वाराणसी के पत्र दिनांक 23.11.2023 द्वारा संस्तुति आख्या प्रेषित की गई है। आख्यानुसार इकाई को जारी कारण बताओ नोटिस में उल्लिखित उल्लंघन अवधि दिनांक 15.01.2023 से दिनांक 31.05.2023 तक (कुल 137 दिन) के सापेक्ष रु0 12500/- प्रतिदिन की दर से कुल अवधि 137 दिन हेतु रु0 1712500/- (रु0 सत्तरह लाख बारह हजार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए कारण बताओ नोटिस दिनांक 06.11.2023 को निस्तारित किये जाने की संस्तुति की गई है।

अतः क्षेत्रीय अधिकारी की संस्तुति एवं उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये इकाई के विरुद्ध रु0 1712500/- (रु0 सत्तरह लाख बारह हजार पाँच सौ मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये कारण बताओ नोटिस दिनांक 06.11.2022 को सक्षम अधिकारी के अनुमोदनोपरान्त निम्न शर्तों के अधीन निस्तारित किया जाता है:-

1. इकाई के विरुद्ध 137 उल्लंघनकारी दिवस हेतु रु0 1712500/- (रु0 सत्तरह लाख बारह हजार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है। उक्त पर्यावरणीय क्षतिपूर्ति धनराशि विलम्बतम् 15 दिवस में उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थिति बैंक के खाता संख्या 701502010002104 IFSC कोड UBIN 0570150 में जमा किया जाना सुनिश्चित किया जाये।
2. गंगा नदी (पुनरुद्धार, संरक्षण और प्रबन्धन) प्राधिकरण आदेश, 2016 के प्राविधानों इकाई द्वारा के अन्तर्गत राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली द्वारा इकाई की स्थापना हेतु अनुमति प्राप्त करने के उपरान्त इकाई द्वारा राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 21/22 के अन्तर्गत संचालनार्थ सहमति प्राप्त करने के उपरान्त ही अस्थायी टेन्ट सिटी का कार्य किया जाये।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त-6)

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. आयुक्त, वाराणसी मण्डल, वाराणसी।
2. जिलाधिकारी, वाराणसी।
3. उपाध्यक्ष, वाराणसी विकास प्राधिकरण, वाराणसी।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, वाराणसी।

मुख्य पर्यावरण अधिकारी
(वृत्त-6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 105979

/C-6/166/Recovery/VNS/2024

Dated 15-01-24

To,

The Collector,
District-Varanasi.

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

Please refer to the Hon'ble NGT order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors. The relevant excerpt of the aforesaid order is as follows-

.....15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks.....

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 23.11.2023 is being attached herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the project proponent of the Tent city till date.

The sum of ₹. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mr. Himanshu Agarwal, Partner, M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action .

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

..... /C-6/167/Recovery/VNS/2024

Dated 15.01.24

lector,
Varanasi.

Regarding collection/recovery of Environmental Compensation imposed against M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

refer to the Hon'ble NGT order dated 30.10.2023 in O.A. No. 203/2023, in the matter of *ami* versus Union of India & Ors. The relevant excerpt of the aforesaid order is as

So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has taken that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within a few weeks.....

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide order dated 3.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the project Proponent i.e. M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481 for a default period of 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior permission under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 23.11.2023 is being enclosed herewith for your reference. As per the office record, the amount of the environmental compensation has not deposited by the project proponent of the Tent city till date.

of ₹. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) to the account of Environment Compensation from M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

Address of the Owner/ Directors of the concerned industry is as follows:

Shri Manoj Kumar, Executive Director, M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

whereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Gomati Nagar, Lucknow.

above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Additional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and record.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.in - Web Site: www.uppcb.com



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

1062

Ref. No...../C-6/167/Recovery/VNS/2024

Dated.....
Reminder-I

To,

The Collector,
District-Varanasi.

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

Please refer to the attached office letter No-HO5778/C-6/167/Recovery/VNS/2024 dated 15.01.2024.

Hon'ble NGT vide order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors has passed the directions. The relevant excerpt of the aforesaid direction is as follows-

.....15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks.....

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. As per the office record till date, the amount of the environmental compensation has not recovered from the project proponent of the Tent City.

The sum of ₹ 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mr. Prolina Barada, Executive Director, M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

You are hereby again requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action.

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010

Phone: 2720831, 2720828, 2720691 & 2720681 – Fax: 0522 – 2720764

Email: info@uppcb.in; web site: www.uppcb.com



1063



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No/C-6/166/Recovery/VNS/2024

22-5-24
Dated -----
Reminder-I

To,

The Collector,
District-Varanasi.

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

Please refer to the attached office letter No-HO5777/C-6/166/Recovery/VNS/ 2024 dated 15.01.2024.

Hon'ble NGT vide order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors has passed the directions. The relevant excerpt of the aforesaid direction is as follows-

.....15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks.....

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 23.11.2023 is being attached herewith for your reference. As per the office record till date, the amount of the environmental compensation has not recovered from the project proponent of the Tent city.

The sum of ₹. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mr. Himanshu Agarwal, Partner, M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

You are hereby again requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code- UBIN0570150, Union Bank of India, Vibhav Khand, Gomati Nagar, Lucknow.

Enclosure-As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action .

Member Secretary

Email sent
with enclosure
15.1.24 (12)
22/5/24

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.in; web site: www.uppcb.com



प्रेषक,

जिलाधिकारी,
वाराणसी ।

सेवामें,

क्षेत्रीय अधिकारी,
उ०प्र०, प्रदूषण नियंत्रण बोर्ड,
वाराणसी ।

पत्रांक: 1954/3-संग्रह(सी०आर०ए०)/2024

दिनांक: 10 जून, 2024

विषय- Regading collectlon/ Recovery of Environmental Compensation imposed against M/s Praveg Communication (India) Limited 214 Athena Avenue. Behind Jaguar Showroom Sg Highwav. Gotha Ahmedabad. Gujrat- 382481.

महोदय,

कृपया उपरोक्त विषयक अपने पत्र संख्या 11303/सी-6/166/रिकवरी/ बी०एन०एस०/ 2024 दिनांक 22.05.2024 व संख्या 11286/सी-6/167/रिकवरी/ बी०एन०एस०/2024 दिनांक 22 05.2024 व संख्या 5778/सी-6/167/रिकवरी/ बी०एन०एस०/2024 दिनांक 15.01.2024 का सन्दर्भ ग्रहण करने का काष्ट करे, जिसके माध्यम से मेसर्स प्रवेग कम्यूनिकेशन इण्डिया लिमिटेड, के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति कुल धनराशि रु०17,12.500 की राजस्व वसूली की जाने का अनुरोध किया गया है।

तत्कम में प्रकरण की जांच तहसीलदार सदर वाराणसी से कराया गया जिन्होंने अपन आख्या दिनांक 30.05.2024 प्रेषित करते हुए, मु०17,12,500-00 की आर०सी० वसूली का बाकीदार/फा अहमदाबाद गुजरात का रहने वाला हैं तथा टेन्ट हाउस वाराणसी मौजा कटेसर जनपद चन्दौली, उ०प्र० में पडता है। जिसके कारण नोटिस मय आर०सी० मूलरुप में सलंगन कर इस आशय से वापस वि जाती है की सन्दर्भित प्रकरण में अग्रेतर कार्यवाही उपरोक्त जनपद से कराया जाय।

सलंगन-यथोपरि

5/16/24
11/6/24
11/6/24

भवदीय
6.6.24
(आनन्द मोहन उपाध्याय)
प्रभारी अधिकारी (संग्रह)
कलेक्ट्रेट, वाराणसी ।

प्रेषक

तहसीलदार सदर,
वाराणसी।

सेवा में,

अपरजिलाधिकारी (वि०/रा०)
वाराणसी।

पत्रांक सं० 189/ना०त०शहर/संग्रह/2024

दिनांक:- 30.05.2024

विषय:- उ०प्र० प्रदूषण नियंत्रण बोर्ड सी०आर०ए० पत्र सं० 1,2, व 3 दिनांक:-09.02.24 को मु० 17,12,500
रु० की आर०सी० एवं नोटिस प्राप्त वापस करने के सम्बन्ध में।

महोदया,

सादर अवगत कराना है, कि उ० प्र० प्रदूषण नियंत्रण बोर्ड के पत्र सं० 11303/ सी-6/166/ रिकवरी/
वी.एन.एस./2024 दि० 22/05/24 व पत्र सं० 11286 /सी-6/167/रिकवरी /वी.एन.एस. / 2024 दि. 22/05/24
एवं सं० 5778 /सी-6 /167/रिकवरी/वी.एन.एस./2024' दि. 15.01.24 सी.आर.ए. पत्र सं. 1,2,3 दिनांक
09.02.24 को मु. 17,12,500 रु० की आर.सी. एवं नोटिस प्राप्त हुयी/ बाकीदार/ फर्म अहमदाबाद गुजरात का
रहने वाला है। तथा टेन्ट हाउस वाराणसी मौजा कटेसर जनपद चन्दौली (उ०प्र०) में पड़ता है। जिसके कारण
नोटिस मय आर.सी. मूलरूप से इस आशय से वापस की जाती है। कि सन्दर्भित प्रकरण में अद्येतर कार्यवाही
उपरोक्त जनपद से कराया जाय।

आख्या सादर सेवा में प्रेषित।



30/05/24
तहसीलदार सदर,
वाराणसी।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. 14052 /C-6 /166/Recovery/VNS/2024

Dated 26/7/24

Registered/Speed Post

To,

The Collector,
District-Chandauli.

Mobile No-05412-262557

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

Please refer to the Hon'ble NGT order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors. The relevant excerpt of the aforesaid order is as follows-

.....15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks.....

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. The copy of the Letter dated 23.11.2023 is being attached herewith for your reference. As per the office record till date, the amount of the environmental compensation has not recovered from the project proponent of the Tent city.

The sum of ₹. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mr. Himanshu Agarwal, Partner, M/s Lalloo Ji & Sons, A-2, Shivalik Business Center, SG Highway, Rajpath Club, Ahmedabad, Gujrat-382481.

For the recovery of the above environmental compensation, UPPCB vide letter dated 15.01.2024 and 22.05.2024 has requested to The Collector, District-Varanasi. The copy of the aforesaid letters are being attached herewith for the reference. In reference to the aforesaid letters, On behalf of The Collector, District-Varanasi, Officer Incharge (Collection), Collectorate, Varanasi vide letter dated 10.06.2024 has informed to the board that as the subjected tent city was situated at Mauja-Katesar, District-Chandauli, hence further action for recovery of environmental compensation should be done by District-Chandauli. The copy of the said letter is also attached herewith for your reference.

So in view of above mention fact, you are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhav Khand, Gomti Nagar, Lucknow.

Enclosure - As above.

Yours Sincerely,

sk
(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action .

sk
Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.in; web site: www.uppcb.com



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

1068

Ref. No. C-6/167/Recovery/VNS/2024

Dated 26/7/24

Registered/Speed Post

To,

The Collector,
District-Chandauli.

Mobile No- 05412262557

Subject: Regarding collection/recovery of Environmental Compensation imposed against M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

Please refer to the Hon'ble NGT order dated 30.10.2023 in O.A. No. 203/2023, in the matter of Tushar Goswami versus Union of India & Ors. The relevant excerpt of the aforesaid order is as follows-

.....15. So far as the past violation is concerned, Shri Manoj Kumar, ACS for State of UP has submitted that action has been initiated to impose fine at the rate of Rs. 12,500 per day. He is directed to place on record the complete details with full particulars of the action initiated against the private respondents for past violations by submitting his affidavit in this regard within two weeks.....

In compliance of the above Hon'ble NGT order, Uttar Pradesh Pollution Control Board vide letter dated 23.11.2023 has imposed the Environmental Compensation of ₹. 17,12,500/- against the responsible Project Proponent i.e. M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481 for a default period of 15.01.2023 to 31.05.2023 for operation of the Tent City at Varanasi by them without obtaining prior consent to operate under The Water (Prevention and Control of Pollution) Act, 1974 & The Air (Prevention and Control of Pollution) Act, 1981. As per the office record till date, the amount of the environmental compensation has not deposited by the project proponent of the said Tent City.

The sum of Rs. 17,12,500/- (Rupees Seventeen Lakh twelve thousand and five hundred only) is payable in account of Environment Compensation from M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

The Name and Address of the Owner/ Directors of the concerned industry is as follows:

1. Mr. Prolina Barada, Executive Director, M/s Praveg Communication (India) Limited, 214 Athena Avenue, Behind Jaguar Showroom, SG Highway, Gotha, Ahmedabad, Gujrat-382481.

For the recovery of the above environmental compensation, UPPCB vide letter dated 15.01.2024 and 22.05.2024 has requested to The Collector, District-Varanasi. The copy of the aforesaid letters are being attached herewith for the reference. In reference to the aforesaid letters, On behalf of The Collector, District-Varanasi, Officer Incharge (Collection), Collectorate, Varanasi vide letter dated 10.06.2024 has informed to the board that as the subjected tent city was situated at Mauja-Katesar, District-Chandauli, hence further action for recovery of environmental compensation should be done by District-Chandauli. The copy of the said letter is also attached herewith for your reference.

So in view of above mention fact, you are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board's Account No. 701502010002104, IFSC Code-UBIN0570150, Union Bank of India, Vibhav Khand, Gomti Nagar, Lucknow.

Enclosure - As above.

Yours Sincerely,

(Sanjeev Kumar Singh)
Member Secretary

Copy to:-Regional Officer, Uttar Pradesh Pollution Control Board, Varanasi for information and necessary action .

Member Secretary

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 – Fax: 0522 – 2720764
Email: info@uppcb.in; web site: www.uppcb.com

Ref. No. 435/2 सी-6/आ.न.61/0AM.203/2023/2024

Dated 01-8-24

सेवा में,

अनु सचिव,
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7,
उ०प्र० शासन।

विषय: माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 29.05.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 203/2023 तुषार गोस्वामी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 29.05.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं :-

".....2. Tribunal in the order dated 06.02.2024 had noted that so far as period of 2022-2023 is concerned, tent city was set up and that Environmental Compensation (EC) of Rs. 17,12,500/- was imposed on each of the project proponent and for the subsequent year 2023-2024, tent city has not been set up. So far as the issue of recovery of compensation is concerned, we have been informed that compensations levied by Uttar Pradesh Pollution Control Board (UPPCB) have not been recovered till now.

3. Learned Counsel for the UPPCB is directed to file report disclosing the status of recovery of EC....."

अवगत कराना है कि उपरोक्त संदर्भित ओए में आच्छादित टेन्ट सिटी मेसर्स लल्लू जी एण्ड सन्स निरान द टेन्ट सिटी, पैच नं०-3, अदर साईड ऑफ रिवर गंगा, कटेसर रामनगर, वाराणसी के विरुद्ध रू० 17,12,500/- मात्र की पर्यावरणीय क्षतिपूर्ति पत्र दिनांक 23.11.2023 के माध्यम से उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा अधिरोपित की गयी थी, जो मेसर्स लल्लू जी एण्ड सन्स, ए-2, शिवालिक विजनेस सेन्टर, एसजी हाइवे, राजपथ क्लब, अहमदाबाद, गुजरात-382481 तथा मेसर्स प्रवेग कम्युनिकेशन (इण्डिया) लि०, 214, एथिना एवेन्यू, जैगवार शोरूम के पीछे, एसजी हाइवे, गोटा, अहमदाबाद, गुजरात-382481 को सम्बोधित थे। उक्त धनराशि राज्य बोर्ड के खाते में जमा न किये जाने के फलस्वरूप उक्त धनराशि भू-राजस्व की भाँति वसूली किये जाने हेतु राज्य बोर्ड के पत्र दिनांक 15.01.2024 एवं अनुस्मारक पत्र दिनांक 22.05.2024 के माध्यम से जिलाधिकारी, वाराणसी को पत्र प्रेषित किया गया था। उक्त पत्रों की प्रति संलग्न है।

उपरोक्त वर्णित पत्रों के परिप्रेक्ष्य में प्रभारी अधिकारी (संग्रह) कलेक्ट्रेट वाराणसी के पत्र दिनांक 10.06.2024 के माध्यम से अवगत कराया गया है कि "प्रकरण की जाँच तहसीलदार सदर वाराणसी से कराया गया जिन्होंने अपनी आख्या दिनांक 30.05.2024 प्रेषित करते हुये, मु०17,12,500-00 की आर०सी० वसूली का बाकीदार/फर्म अहमदाबाद गुजरात का रहने वाला हैं तथा टेन्ट हाउस वाराणसी मौजा कटेसर जनपद चन्दौली, उ०प्र० में पड़ता है। जिसके कारण नोटिस मय आर०सी० मूलरूप में संलग्न कर इस आशय से वापस कि जाती है की सन्दर्भित प्रकरण में अग्रेतर कार्यवाही उपरोक्त जनपद से कराया जाये।" उक्त पत्र की प्रति संलग्न है।

अग्रेतर उपरोक्त अधिरोपित पर्यावरणीय क्षतिपूर्ति की भू-राजस्व की भाँति वसूली प्रश्नगत टेन्ट सिटी से किये जाने हेतु राज्य बोर्ड द्वारा पत्र दिनांक 26.07.2024 के माध्यम से जिलाधिकारी, चन्दौली को पत्र प्रेषित किये गये हैं, जिनकी प्रति संलग्न है।

प्रभारी अधिकारी (संग्रह) कलेक्ट्रेट वाराणसी द्वारा उपरोक्तानुसार अवगत कराये गये तथ्य के परिप्रेक्ष्य में प्रश्नगत टेन्ट सिटी के संचालक/स्वामी जनपद-अहमदाबाद, गुजरात के रहने वाले हैं। अतः अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली किये जाने हेतु शासन स्तर से गुजरात राज्य के शासन को प्रेषित किये जाने वाले पत्र का आलेख संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है।

संलग्नक:-उपरोक्तानुसार।

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@uppcb.in - Web Site: www.uppcb.in